

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ALIPURDUAR TEA CO. LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ALIPURDUAR TEA CO. LTD
2.	Date of incorporation of corporate debtor	23.11.1912
3.	Authority under which corporate debtor is incorporated / registered	RoC - Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L01132WB1912PLC002308
5.	Address of the registered office and principal office (if any) of corporate debtor	2, Church Lane 3 rd Floor Kolkata - 700001 West Bengal.
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 14.02.2020 Date of intimation of Order: 18.02.2020
7.	Estimated date of closure of insolvency resolution process	12 th August, 2020 (180 days from the date of commencement of Corporate Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Savita Agarwal Registration Number: IBBI/IPA-001/IP-00101/2017-18/10201
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered address: R. Kothari & Company 16A, Shakespeare Sarani 5th Floor Kolkata-700071 Registered Email id: savita_22@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: R. Kothari & Company 16A, Shakespeare Sarani, 5 th Floor Kolkata-700071 Email: savita_22@hotmail.com
11.	Last date for submission of claims	03.03.2020 (14 days from the date of intimation of order to Insolvency Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable at this stage
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable at this stage
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: www.ibbi.gov.in/home/downloads (b) NA



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Alipurduar Tea Co. Ltd on 14.02.2020.

The creditors of Alipurduar Tea Co. Ltd, are hereby called upon to submit their claims with proof on or before 03.03.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Agarwal

Date: 20.02.2020

Place: Kolkata

Savita Agarwal
Insolvency Professional

Reg. No: IBBI/IPA-001/IP-P00101/2017-18/10201